

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 8th day of November Two Thousand And Eighteen

PRESENT:

THE HON'BLE MRS. JASMINE AHMED, MEMBER (J)
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/1055/2016

Dr. G.P. Senthil Kumar,
S/o.K. Periyasamy, aged about 39 years,
Residing at No. 302, La Belle Manor Apartments,
Gnanaprakasam Nagar,
Saram,
Puducherry- 605 008.Applicant

(By Advocate :M/s. Sai, Bharat & Illan)

Versus

1. The Union of India,
Rep. by the Secretary to Government
Ministry of Health and Family Welfare (Services),
New Delhi;
2. Jawaharlal Institute of Post Graduate Medical Education &
Research Rep. by its Director, Dhanvantri Nagar,
Puducherry.
3. The Deputy Director (Administration)
Jawaharlal Institute of Post Graduate Medical Education &
Research, Puducherry;
4. The Accounts Officer,
Jawaharlal Institute of Post Graduate Medical Education &
Research, Puducherry.

...Respondents

(By Advocate: Mr. M.T. Arunan)

ORAL ORDER

(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member (J))

Matter is called on being mentioned by the learned counsel for the applicant.

2. Heard. Applicant has filed this O.A. seeking the following reliefs:-

“to call for the records on the file of the 3rd respondent relating to the impugned order dated 17.06.2016 bearing Ref. No. Estt. 3(20)/2005 and the 4th respondent bearing Ref. No. Pay Bills/ Gazetted/2016 dated 02.06.2016 (Annexures 17 and 18) and quash the same.”

3. When the matter was taken up, learned counsel to counsel for the applicant produced a Memo filed by the applicant and stated that the grievance of the applicant has been redressed and, therefore, the OA may be treated as infructuous. Memo filed by the applicant may be kept in record.

4. In view of the redressal of the grievance of the applicant, nothing survives in the O.A. and, therefore, the OA is dismissed as infructuous. No costs.

(R. RAMANUJAM)
MEMBER (A)

(JASMINE AHMED)
MEMBER (J)

Asvs.

08.11.2018